

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 25 OF 2020**

IN THE MATTER OF:

VIKRANT TONGAD

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

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**DATE: 23.03.2026
PLACE: NEW DELHI**

THROUGH:



**(RACHIT MITTAL)
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**REPLY ON BEHALF OF NEW OKHLA INDUSTRIAL
DEVELOPMENT AUTHORITY**

MOST RESPECTFULLY SHOWETH:-

1. That the present Reply is being filed by the New Okhla Industrial Development Authority (hereinafter referred to as "*Answering Respondent/NOIDA*") to the Application bearing O.A. No. 25 of 2024 filed by Vikrant Tongad (hereinafter referred to as "*Applicant*") under Section 18(1) read with Sections 14 & 15 of the National Green Tribunal Act, 2010 (hereinafter referred to as "*Act*") seeking necessary directions.



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2. At the outset, the Answering Respondent denies all the averments made in the Application filed on behalf of the Applicant to the extent they are contrary or inconsistent with the contents of the Reply. Nothing contained in the Application filed by the Applicant should be deemed to have been admitted, save as expressly stated herein.
3. That the Application filed by the Applicant is replete with factual perversity and contains incorrect and misconceived submissions. It is submitted that the Applicant had pleaded incongruent averments and has based the Application on false surmise and vague conjectures. The Applicant has misleading and contradictory averments in his Application and has blatantly suppressed material facts with an intent to mislead this Hon'ble Tribunal. Hence, in view of the above, the Applicant is not entitled to any relief whatsoever.
4. It is submitted that by means of the present matters, the Applicant has raised the grievance that Noida Golf Course is extracting groundwater illegally without NOC from CGWA for non-drinking purposes in an 'over-exploited' region and in violation of guidelines laid down by the CGWA in the year 2015.

5. That this Hon'ble Tribunal vide its order dated 19.06.2020 was pleased to impose the interim environmental compensation on the said Project Proponent. The said order was challenged before the Hon'ble Supreme Court in Civil Appeal No. 3074/2020 (Arising out of OA No.1046/2019) and Civil Appeal No. 5722/2021 (Arising out of OA No. 25/2020). These Civil Appeals have been disposed of by the Hon'ble Supreme Court vide order dated 26.03.2025.
6. That thereafter the above Original Applications were restored and came up for hearing on 05.05.2025 in compliance of the order of Hon'ble Supreme Court dated 26.03.2025 wherein this Hon'ble Tribunal has directed as under:

***“4. Let notice be issued to the unrepresented respondents in the matter for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing.*”**



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If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the said respondents and file affidavit of service at least one week before the next date of hearing.”

7. As evident from the response filed by the UPPCB, the officials of UPPCB visited the site in question, i.e. M/s Advant IT Park Pvt. Ltd. and M/s Noida Golf Course, and undertook the inspection on 11.08.2025 and 12.08.2025, respectively.
8. That it has been found that said M/s. NOIDA Golf Course does not have any pumps or extraction of groundwater. There are six rainwater harvesting pits and eight rainwater harvesting pits are under construction. The effluent generated in the Golf Course is sent for treatment to the Terminal STP of the NOIDA Authority installed in Sector 50. Two DG Sets of 320 KVA each have been installed. The representative has informed that Rs. 25,00,000/- has been deposited on 22.07.2020 through RTGS.

9. It is pertinent to note that the NOIDA asserts that 5 borewells in the premises of the NOIDA Golf Course have been completely closed since 2018 in compliance with the Order passed by this Hon'ble National Green Tribunal, and further, for the purpose of the irrigation of the green area, STP-treated water is being provided to the NOIDA Golf Course by the NOIDA Authority. Therefore, no extraction of groundwater is being done through the borewells.

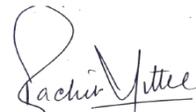
In light of the aforementioned submissions, it is respectfully prayed that the application be dismissed qua the New Okhla Industrial Development Authority.


NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

DATE: 23.03.2026

PLACE: NEW DELHI

THROUGH:



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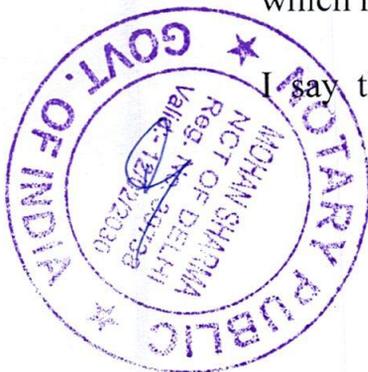
...RESPONDENTS

AFFIDAVIT

I, Pradeep Kumar, S/o R. P. Singh, aged about 48 years, posted as Senior Manager, JAL-2, New Okhla Industrial Development Authority, Administrative Complex Sector 6, Noida - 201301, District. Gautam Budh Nagar, Uttar Pradesh, presently at New Delhi, do hereby solemnly affirm and state as under:-

1. That I am working as Senior Manager in the office of the NOIDA in the above-mentioned Application, having been authorised and well acquainted with the facts and circumstances of the case and hence competent to swear the present affidavit.
2. That I have read and understood the contents of the present Reply which has been drafted by the Counsel under my instructions and

I say that the facts stated therein are true and correct to my



knowledge based on the records, contents whereof are not repeated for the sake of brevity and may be read as part and parcel of this affidavit. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

I, the deponent hereinabove, do hereby verify and state that the contents of paras 1 to 2 of the Affidavit are true and correct to the best of my knowledge and belief derived from the official record and no part of it is false and nothing material has been concealed therefrom.

23 MAR 2026

Verified and signed at New Delhi on 23rd day of March, 2026.



DEPONENT

ATTESTED

NOTARY PUBLIC DELHI
GOVT. OF INDIA

CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km. Roadeep Kumar
S/o, W/o, D/o
Identified by Shri Roadeep Kumar
has solemnly affirmed before me at Delhi
on 23/03/26 as Sl. No. 110
That the contents of the affidavit which
have been read & explained to me are
true and correct to his knowledge
23 MAR 2026
Notary Public